

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

(IB)-103/PB/2017

In the matter of :

Vertex Chemicals and Madaan Proteins Ltd

....PETITIONER

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 10.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Arvind Garg, Resolution Professional

For the Respondent/Corporate Debtor :

For the Intervener : Mr. Zoheb Hossain, Advocate – Sr. Standing  
Counsel for IT Deptt.  
Mr. Piyush Goyal, Advocate

ORDER

Mr. Arvind Garg, Resolution Professional appointed vide order dated 27.6.2017 has filed a report under Section 33 of the IBC Code, 2016 for seeking Liquidation order of the Corporate Debtor as recommended by Lon Lcoc . 23.10.2017. The said meeting has been attended by three out of four Financial Creditors and Bankers of the Corporate Debtor. The decision taken in the meeting as reflected by Minutes also are followed by letters issued by the Financial Creditors, it is represented. It is also represented by the R.P. that individual letters as given by the Bankers are annexed along with<sup>as.</sup> Annexure-15 (Colly). The report as filed by the Ld. R.P. is also placed in the file.

*Contd.*

Mr. Piyush Goyal, Advocate is representing the income tax Department in relation to arrears of tax owed to it, seeks some time to file a report. 10 days time is granted for the said purpose. A copy of the claim of IT Department to be submitted to R.P. as well.

Post the matter on 28.11.2017.

Sd/-  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

& Sd/-  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
10.11.2017